



Latest
Laws.com
Helping Good People Do Good Things

Bare Acts & Rules

Free Downloadable Formats

Hello Good People !

SECRET



The Gujarat Government Gazette

EXTRAORDINARY

PUBLISHED BY AUTHORITY

THURSDAY, SEPTEMBER 22, 1960 / BHADRA 31, 1882.

Separate paging is given to this Part in order that it may be filed as a separate compilation.

PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

CONTENTS

	PAGES
GUJARAT ACT No. III OF 1960 — An Act to provide for the salaries and allowances of the Speaker and the Deputy Speaker of the Gujarat Legislative Assembly and certain other matters	22-24

The following Act of the Gujarat Legislature, having been assented to by the Governor on the 19th September 1960, is hereby published for general information.

M. G. MONANI,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT No. III OF 1960

(First published, after having received the assent of the Governor in the "Gujarat Government Gazette" on the 22nd September 1960.)

An Act to provide for the salaries and allowances of the Speaker and the Deputy Speaker of the Gujarat Legislative Assembly and certain other matters.

WHEREAS it is expedient to provide for the determination of the salaries and allowances of the Speaker and the Deputy Speaker of the

Gujarat Legislative Assembly and other matters hereinafter appearing ; It is hereby enacted in the Eleventh Year of Republic of India as follows :—

Short title and comment. 1. (1) This Act may be called the Gujarat Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, 1960.

(2) It shall come into force on the 1st day of May 1960.

Definitions. 2. In this Act, unless there is anything repugnant in the subject or context—

(a) “Assembly” means the Gujarat Legislative Assembly ;

(b) “maintenance” in relation to a residence includes the payment of rates and taxes due to Government or any local authority and the provision of electricity, gas and water ;

(c) “residence” includes the staff quarters and other buildings appurtenant thereto and the gardens thereof ;

(d) “rules” or “orders” means rules or orders respectively made under this Act ;

(e) “Speaker” and “Deputy Speaker” mean respectively the Speaker and Deputy Speaker of the Assembly.

Salary of Speaker. 3. There shall be paid to the Speaker a salary of Rs. 1,100 per month.

Residence of Speaker. 4. (1) The Speaker shall be entitled, without payment of rent, to the use of a furnished residence in Ahmedabad throughout his term of office and for a period of fifteen days immediately thereafter, or in lieu of such residence a house allowance at the rate of Rs. 250 per month.

(2) No charge shall fall on the Speaker personally in respect of the maintenance of any residence provided under this section.

(3) The expenditure on furnishing the residence provided under this section shall be on such scale as may be determined by rules or orders.

Conveyance for Speaker. 5. (1) The State Government may, from time to time for the use of the Speaker purchase and provide a motor car and other suitable conveyance, upon such conditions as regards their maintenance and repairs as may be determined by rules or orders.

(2) There shall also be paid to the Speaker a conveyance allowance at the rate of Rs. 250 per month.

Travelling and daily allowances. 6. The Speaker shall be entitled to travelling and daily allowances while touring on public business at such rates and upon such conditions as may be determined by rules or orders.

Medical Attendance. 7. Subject to rules or orders the Speaker and the members of the family of the Speaker, who are residing with and dependant on him, shall be entitled, free of charge, to accommodation in hospitals maintained by the State Government and to medical attendance and treatment.

Explanation.—For the purposes of this section, the expression “a member of the family” means the husband, wife, son, daughter, father, mother, brother or sister.

8. The Speaker shall not practise any profession or engage in any trade or undertake for remuneration any employment other than his duties as Speaker.

Speaker to practise any profession or engage in any trade.

9. Notwithstanding anything contained in any law for the time being in force determining the salaries and allowances of the members of the Assembly, the Speaker shall not be entitled to receive any salary or allowances under such law, although such Speaker is a member of the Assembly.

Speaker not entitled to salary and allowances as member of the State Legislature.

10. There shall be paid to the Deputy Speaker a salary of Rs. 300 per month.

Salary of Deputy Speaker.

11. Nothing in this Act shall be deemed to debar the Deputy Speaker from being entitled to receive any salary or allowances as a member of the Assembly under any law for the time being in force determining the salaries and allowances of the members of the Assembly.

Deputy Speaker not debarred from receiving salary and allowances as member of Assembly.

12. Subject to the provisions of section 11, the Deputy Speaker shall be entitled to travelling and daily allowances while touring on public business at such rates and upon such conditions as may be determined by rules or orders.

Allowances to Deputy Speaker in other cases.

13. (1) The State Government may make rules or orders for carrying out the purposes of this Act.

Power of State Government to make rules and orders.

(2) Any rule or order made under this section may be made so as to be retrospective to any date not earlier than the 1st day of May 1960.

(3) Rules or orders made under this section shall have effect as if enacted in this Act.

14. The Gujarat Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Ordinance, 1960 is hereby repealed and the provisions of sections 7 and 25 of the Bombay General Clauses Act, 1904 shall apply to such repeal as if that Ordinance were an enactment.

Repeal of Guj. Ord. No. IV of 1960. Bom. I of 1904.



The Gujarat Government Gazette
EXTRAORDINARY
PUBLISHED BY AUTHORITY

Vol. V]

WEDNESDAY, APRIL 15, 1964/CHAITRA 26, 1886

Separate paging is given to this Part in order that it may be
used as a separate compilation

PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and
Regulations made by the Governor.

The following Act of the Gujarat Legislature, having been assented to by the
Governor on the 13th April 1964 is hereby published for general information.

AKBAR S. SARELA,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT NO. 12 OF 1964

(First published, after having received the assent of the Governor in the
"Gujarat Government Gazette" on the 15th April 1964.)

An Act to amend the Gujarat Legislative Assembly (Speaker and Deputy
Speaker) Salaries and Allowances Act, 1960.

It is hereby enacted in the Fifteenth Year of the Republic of India as follows:—

1. This Act may be called the Gujarat Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances (Amendment) Act, 1964.

2. In the Gujarat Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, 1960, after section 7, the following shall be inserted, namely:—

"7A. There shall be placed at the disposal of the Speaker a sum of Rs. 3,000 per year as sumptuary allowance."



The Gujarat Government Gazette
EXTRAORDINARY
PUBLISHED BY AUTHORITY

Vol. XIII] MONDAY, MAY 1, 1972/VAISAKHA 11, 1894

Rules and Orders (other than those published in Parts I, I-A and I-L)
made by the Government of Gujarat under the Gujarat Acts.

PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and
Regulations made by the Governor.

The following Act of the Gujarat Legislature having been assented to by the
Governor on the 24th April, 1972 is hereby published for general information.

N. C. BUCH,
Deputy Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT NO. 4 OF 1972.

(First published after having received the assent of the Governor in the
"Gujarat Government Gazette" on the 1st May 1972).

An Act to amend the Gujarat Legislative Assembly (Speaker and Deputy Speaker)
Salaries and Allowances Act, 1960.

It is hereby enacted in the Twenty-third Year of the Republic of India as
follows:—

1. (1) This Act may be called the Gujarat Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances (Amendment) Act, 1972.

(2) It shall come into force on such date as the State Government may, by
notification in the *Official Gazette*, appoint.

2. In section 4 of the Gujarat Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, 1960 (hereinafter referred to as "the principal Act") in sub-section (1), for the words "in Ahmedabad" the words "in Gandhinagar" shall be substituted.

Amendment
of section 5
of Gaj. 3 of
1960.

3. In section 5 of the principal Act,—

(1) after sub-section (1), the following sub-section shall be inserted, namely:—

“(1A) Where, under sub-section (1), the State Government has provided for the use of the Speaker a motor car or other conveyance, it shall also provide to him, free of charge, the services of a driver for such car or conveyance.”;

(2) in sub-section (2), for the figures “250” the figures “150” shall be substituted.

Amendment
of section 13
of Gaj. 3
of 1960.

4. In section 13 of the principal Act, after sub-section (3), the following sub-sections shall be added, namely:—

“(4) All rules and orders made under this section shall be laid for not less than thirty days before the State Legislature as soon as possible after they are made and shall be subject to rescission by the State Legislature or such modifications as the State Legislature may make during the session in which they are so laid, or the session immediately following.

(5) Any rescission or modification so made by the State Legislature shall be published in the *Official Gazette* and shall thereupon take effect.”.



The Gujarat Government Gazette
EXTRAORDINARY
PUBLISHED BY AUTHORITY

Vol. XXIII]

THURSDAY, APRIL 1, 1982/CHAITRA 11, 1904

Separate paging is given to this Part in order that it may
be filed as a separate compilation.

PART IV

**Acts of the Gujarat Legislature and Ordinances promulgated and
Regulations made by the Governor.**

The following Act of the Gujarat Legislature having been assented to by the Governor on the 1st April, 1982 is hereby published for general information.

J. P. VASAVADA,
Joint Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT NO. 18 OF 1982

(First published after having received the assent of the Governor in the "Gujarat Government Gazette" on the 1st April, 1982).

An Act further to amend the laws relating to salaries and allowances of Speaker of Gujarat Legislative Assembly and Ministers.

It is hereby enacted in the Thirty-third Year of the Republic of India as follows :—

1. (1) This Act may be called the Gujarat Salaries and Allowances of Speaker of Gujarat Legislative Assembly and Ministers Laws (Amendment) Act, 1982.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Short title
and com-
mencement.

Insertion of new sections 6A and 6B in Guj. III of 1960.

2. In the Gujarat Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, 1960 (hereinafter in section 3 referred to as "the principal Act") after section 6, the following sections shall be inserted, namely:—

Travelling allowance on assumption of office by Speaker and on ceasing to be Speaker

"6A. Subject to any rules or orders made in this behalf by the State Government,—

(a) the Speaker shall be entitled to travelling allowance for himself and the members of his family and for the transport of his and his family's effects in respect of the journey to Gandhinagar from his usual place of residence outside Gandhinagar for assuming office ;

(b) the Speaker and members of his family shall be entitled to travelling allowance for himself or themselves and for the transport of effects of the Speaker or, as the case may be, his family in respect of the journey from Gandhinagar to his usual place of residence outside Gandhinagar on the Speaker ceasing to hold his office.

Explanation.—For the purposes of this section the expression "a member of the family" shall have the same meaning as assigned to it in section 7 and the word "family" shall be construed accordingly.

Telephone facilities to Speaker.

6B. (1) The Speaker shall during the term of his office be entitled to have a telephone installed at Government cost at the place of residence at Gandhinagar.

(2) No charge shall fall on the Speaker personally in respect of installation of, initial deposit for, rental charges for maintenance of, and calls made from, the telephone installed under sub-section (1)."

Amendment of section 7A of Guj. III of 1960.

3. In the principal Act, in section 7A, for the figures "3,000" the figures "10,000" shall be substituted.

Insertion of new sections 9A and 9B in Guj. VI of 1960.

4. In the Gujarat Ministers' Salaries and Allowances Act, 1960 (hereinafter in section 5 referred to as "the principal Act"), after section 9, the following sections shall be inserted, namely:—

Guj. VI of 1960.

"9A. Subject to any rules or orders made in this behalf by the State Government,—

(a) a Minister and a Deputy Minister shall be entitled to travelling allowance for himself and the members of his family and for the transport of his and his family's effects in respect of the journey to Gandhinagar from his usual place of residence outside Gandhinagar for assuming office ;

(b) a Minister or Deputy Minister and members of his family shall be entitled to travelling allowance for himself or themselves and for the transport of effects of the Minister, Deputy Minister or, as the case may be, his family in respect of the journey from Gandhinagar to his usual place of residence outside Gandhinagar on the Minister or the Deputy Minister ceasing to hold his office.

Travelling allowances on assumption of office by Ministers and on ceasing to be Ministers.

Explanation.—For the purposes of this section the expression “a member of the family” shall have the same meaning as assigned to it in section 10 and the “family” shall be construed accordingly.

9B. (1) Every Minister and Deputy Minister shall during the term of his office be entitled to have a telephone installed at Government cost at the place of residence at Gandhinagar. Telephone facilities to Ministers.

(2) No charge shall fall on the Minister and the Deputy Minister personally in respect of installation of, initial deposit for, rental charges for maintenance of, and calls made from, the telephone installed under sub-section (1).”.

5. In the principal Act, in section 11, for the figures “10,000” the figures “25,000” shall be substituted. Amend-ment of section 11 of Guj. VI of 1960.



The Gujarat Government Gazette
EXTRAORDINARY
PUBLISHED BY AUTHORITY

Vol. XXIX] THURSDAY, AUGUST 4, 1988/SRAVANA 13, 1910

Separate paging is given to this Part in order that it may be filed as a separate Compilation.

P A R T I V

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature having been assented to by the Governor on the 4th August, 1988 is hereby published for general information.

J. N. BHATT,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT NO. 12 OF 1988

(First published, after having received the assent of the Governor in the "Gujarat Government Gazette" on the 4th August, 1988.)

An Act further to amend the laws relating to salaries and allowances of Speaker of Gujarat Legislative Assembly and Ministers.

It is hereby enacted in the Thirty-ninth Year of the Republic of India as follows :—

1. (1) This Act may be called the Gujarat Salaries and Allowances of Speaker of Gujarat Legislative Assembly and Ministers Laws (Amendment) Act, 1988. Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Amendment of Section 7A of Guj. III of 1960. 2. In the Gujarat Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, 1960, in section 7A, for the figures "10,000", the figures "30,000" shall be substituted. ^{Guj. III of 1960.}

Amendment of section 11 of Guj. VI of 1960. 3. In the Gujarat Ministers' Salaries and Allowances Act, 1960, in section 11, for the figures "25,000", the figures "75,000" shall be substituted. ^{Guj. VI of 1960.}



The Gujarat Government Gazette
EXTRAORDINARY
PUBLISHED BY AUTHORITY

Vol. XXVIII] MONDAY, APRIL 6, 1987/CHAITRA 16, 1909

Separate paying is given to this Part in order that it may be filed
as a Separate Compilation.

PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and
Regulations made by the Governor.

The following Act of the Gujarat Legislature having been assented to by the
Governor on the 4th April 1987 is hereby published for general information.

J. P. VASAVADA,
Secretary to the Government of Gujarat,
Legal Department

GUJARAT ACT NO. 19 OF 1987

(First published, after having received the assent of the Governor in the
Gujarat Government Gazette on the 6th April, 1987)

AN ACT

further to amend the Gujarat Legislative Assembly (Speaker and Deputy Speaker)
Salaries and Allowances Act, 1960.

It is hereby enacted in the Thirty-eighth Year of the Republic of India, as
follows:—

Short
title

1. This Act may be called the Gujarat Legislative Assembly (Speaker and
Deputy Speaker) Salaries and Allowances (Amendment) Act, 1987.

2. In the Gujarat Legislative Assembly (Speaker and Deputy Speaker) Salaries
and Allowances Act, 1960 (hereinafter referred to as "the principal Act"), in
section 10, for the figures "300", the figures "600" shall be and shall be deemed
to have been substituted with effect on and from the 1st September, 1986.

Amendment
of
section 10
of Guj. III
of 1960.

Amend-
ment of
section
11 of
Guj. III
of 1960.

3. In the principal Act, in section 11, for the words "Nothing in this Act" the words, brackets, figures and letter "Save as otherwise provided in the proviso to sub-section (2) of section 12A, nothing in this Act" shall be substituted.

Insertion
of new
section
12A in
Guj. III
of 1960.

4. In the principal Act, after section 12, the following section shall be inserted, namely:—

Telephone
facilities
to Deputy
Speaker.

"12A (1) The Deputy Speaker shall, during the term of his office be entitled to have a telephone installed at Government cost at the place where he ordinarily resides or at any other place in the State of Gujarat, which is also used by him as his residence.

(2) No charge shall fall on the Deputy Speaker personally in respect of installation of, initial deposit for, rental charges for maintenance of, and official calls made from, the telephone installed under sub-section (1) :

Provided that where telephone facilities are provided to the Deputy Speaker under sub-section (1), he shall not be entitled to the telephone facilities as a Member of the Assembly under section 6A of the Gujarat Legislative Assembly Members' (Salaries and Allowances) Act, 1960." ^{Guj. II of 1960.}



The Gujarat Government Gazette
EXTRAORDINARY
PUBLISHED BY AUTHORITY

Vol. XXXII] THURSDAY, FEBRUARY 21, 1991/PHALGUNA 2, 1912

Separate paging is given to this Part in order that it
may be filed as a separate compilation.

P A R T I V

**Acts of the Gujarat Legislature and Ordinances promulgated and
Regulations made by the Governor**

The following Act of the Gujarat Legislature having been assented to by the Governor on the 20th February, 1991 is hereby published for general information.

R. M. MEHTA,
Secretary to the Government of Gujarat.
Legal Department.

GUJARAT ACT NO. 2 OF 1991.

(First published, after having received the assent of the Governor in the "Gujarat Government Gazette" on the 21st February, 1991).

An act further to amend the Gujarat Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, 1960.

It is hereby enacted in the Forty-second Year of the Republic of India as follows :—

1. (1) This Act may be called the Gujarat Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances (Amendment) Act, 1991.

(2) It shall be deemed to have come into force on the 24th December, 1990.

Short
title
and
commence-
ment.

Amendment
of section
10 of
Guj. III of
1960.

2. In the Gujarat Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, 1960 (hereinafter referred to as "the principal Act"), in section 10, for the letters and figures "Rs. 600", the letters and figures "Rs. 1800" shall be substituted.

Deletion
of section
11 of
Guj. III of
1960.

3. In the principal Act, section 11 shall be deleted.

Amendment
of section
12 of
Guj. III of
1960.

4. In the principal Act, in section 12,—

(1) the words and figures "subject to the provisions of section 11" shall be deleted;

(2) for the marginal note, the following marginal note shall be substituted, namely :—

"Travelling and Daily Allowances to Deputy Speaker."

Amend-
ment of
section
12A of
Guj. III of
1960.

5. In the principal Act, in section 12A,—

(1) in sub-section (1), for the portion beginning with the words "where he ordinarily resides" and ending with the words "as his residence", the words "of residence at Gandhinagar" shall be substituted;

(2) in sub-section (2), the proviso shall be deleted.

Insertion
of new
sections
12B, 12C,
12D, 12E,
12F and
12G in
Guj. III of
1960.

6. In the principal Act, after section 12A, the following sections shall be inserted, namely :—

Residence of
Deputy
Speaker.

"12B. (1) The Deputy Speaker shall be entitled, without payment of rent, to the use of a furnished residence in Gandhinagar throughout his term of office and for a period of fifteen days immediately thereafter or in lieu of such residence a house allowance at the rate of Rs. 250/- per month.

(2) No charge shall fall on the Deputy Speaker personally in respect of the maintenance of any residence provided under this section.

(3) The expenditure on furnishing the residence provided under this section shall be on such scale as may be determined by rules or orders.

Conve-
yance for
Deputy
Speaker.

12C. (1) The State Government may, from time to time, for the use of the Deputy Speaker purchase and provide a motor car and other suitable conveyance, upon such conditions as regards their maintenance and repairs as may be determined by rules or orders.

(2) Where, under sub-section (1), the State Government has provided for the use of the Deputy Speaker a motor car or other conveyance it shall also provide to him, free of charge, the services of a driver for such car or conveyance.

(3) There shall also be paid to the Deputy Speaker a conveyance allowance at the rate of Rs. 500/- per month.

12D. Subject to any rules or orders made in this behalf by the State Government,—

(a) the Deputy Speaker shall be entitled to travelling allowance for himself and the members of his family and for the transport of his and his family's effects in respect of the journey to Gandhinagar from his usual place of residence outside Gandhinagar for assuming office;

(b) the Deputy Speaker and members of his family shall be entitled to travelling allowance for himself or themselves and for the transport of effects of the Deputy Speaker or, as the case may be, his family in respect of the journey from Gandhinagar to his usual place of residence outside Gandhinagar on the Deputy Speaker ceasing to hold his office.

Explanation.—For the purposes of this section, the expression “a member of the family” shall have the same meaning as assigned to it in section 7 and the word “family” shall be construed accordingly.

12E. Subject to rules or orders, the Deputy Speaker and the members of the family of the Deputy Speaker, who are residing with and dependent on him, shall be entitled, free of charge, to accommodation in hospitals maintained by the State Government and to medical attendance and treatment.

Explanation.—For the purposes of this section, the expression “a member of the family” shall have the same meaning as assigned to it in section 7 and the word “family” shall be construed accordingly.

12F. The Deputy Speaker shall not practise any profession or engage in any trade or undertake for remuneration any employment other than his duties as Deputy Speaker.

12G. Notwithstanding anything contained in any law for the time being in force determining the salaries and allowances of the members of the Assembly, the Deputy Speaker shall not be entitled to receive any salary or allowances under such law, although such Deputy Speaker is a member of the Assembly.”

7. (1) The Gujarat Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances (Amendment) Ordinance, 1990 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.

Travelling allowance on assumption of office by Deputy Speaker and on ceasing to be Deputy Speaker.

Medical attendance.

Deputy Speaker not to practise any profession or engage in any trade.

Deputy Speaker not entitled to salary and allowances as member of the State Legislature.

Repeal and savings.

Guj.
Ord.
8 of
1990.